



FORM No. - 4

See Rule (12)

# IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH

## ORDER SHEET

Original Application No. 392 of 200 3  
Applicant(s) D. Bhowmik Respondent(s) Union of Inph & ons.  
Advocate for Applicant(s) Mr. P.K. Mohapatra Advocate for Respondent(s) S. Nath.

### NOTES OF THE REGISTRY

I.P.O. for Rs. 50/- +  
For Registrar as per  
Memo.

7/7/03

S.O. (D)

DB  
7.7.03

Shanku

07.07.03

DR  
Registrar

Defect removed,  
For Registrar pl.

7/10/03

Shanku DB  
07.10.03

### ORDERS OF THE TRIBUNAL

#### REGISTER

7/7/2003  
Registrar

1. ORDER DT. 10.07.2003.

Heard Mr. P.K. Mohapatra, learned  
counsel for the Applicant. This application  
has been filed by the Applicant being  
aggrieved by the inaction of the Respondents  
in not informing him about the decision  
with regard to his request for transferring  
him out to S.E. Railway in terms of letter  
of the Respondents No. P/H-5/NZR/ECR/1 dated  
8-8-2002. He has further submitted that while

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NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
<p><u>For Memo.</u></p> <p>For Admn Pl.</p> <p><u>By</u> 9.7.03</p> <p>Bench</p>	<p>he has not been told about the fate of his application for transferring him out of the zone, the Respondents <del>have</del> are transferring him out from Titilagarh to Redhakhol vide their letter at Annexure-2 dated 22.1.2003. He has further stated that although the Respondents have since modified the order of transfer in respect of two other officers, who were transferred out of <sup>their</sup> <del>that</del> existing position vide the same order of transfer at Annexure-2,, they have taken no action on his representation dt. 4.2.2003 seeking cancellation of his transfer order in view of the fact that he was awaiting a favourable decision with regard to his application for transfer from one zone to the other. He has also submitted that he had sent reminder to his earlier representation on 14.3.2003 and again on 28.4.2003 but without any effect. Being aggrieved, he has approached this Tribunal seeking redressal of his grievances.</p> <p>We have heard Mr. R. C. Rath, learned Counsel for the Railways. On our query he has submitted that the Respondents have considered the applications of the officers seeking transferred<sup>2</sup> from one zone to another but he would require time to seek instruction from his client with regard to the fate of the application of the applicant in this case. In view of the above facts of this case, we hereby direct the Respondents to dispose of the representation</p>

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

submitted by the applicant on different dates, referred to above, covering the following two aspects of his grievance;

- a) Dispose of his application seeking transfer from East Co. Railway to SE Railway;


AND

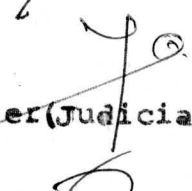
- b) Regarding his application for retention at Titilagarh till disposal of his option for transfer to SE Railway.

His representation should be disposed of within a period of 60 days from the date of receipt of a copy of this order and until then the Applicant shall not be shifted out of his present place of posting.

With the above observations and directions, this OA is disposed of at the admission stage.

Send copies of this order alongwith copies of the Original Application to the Respondents. Free copies of this order be given to learned counsel for both sides.

  
Vice-Chairman 17

  
Member (Judicial)

Copy of order dt. 10.7.03  
a/w O.A. copy issued  
to all the respnts. by  
posts.

The same copy of order  
issued to the counsel  
for both sides.

  
S. O. 14.7.03

NY  
14/7/03